

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:4160  
ANSWERED ON:23.03.2001  
UNDER INVOICING IMPORTS  
ASHOK NAMDEORAO MOHOL

**Will the Minister of FINANCE be pleased to state:**

- (a): whether liquor manufacturing companies has resorted to under invoicing imports between January, 1995 to June, 2000;
- (b): if so, the details in this regard; and (
- (c): the action the Government have taken against such companies?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF FINANCE (GINGEE N. RAMACHANDRAN)

- (a): Yes, Sir. One case of suspected under-invoicing of imports has been noticed.
- (b)&(c): In investigations carried out by Directorate of Revenue Intelligence into the imports of concentrates by M/s. Seagrams Manufacturing Ltd., for the period December 1994 till June 2000, a number of irregularities including prima-facie under-valuation of concentrates have come to light. A detailed Show-Cause Notice has been issued in which they are alleged to have evaded Customs duty of Rs.37.96 crores. A complaint for prosecution has also been filed on 22.12.2000 and is being pursued before the jurisdictional Court.